

PAPERS LAID ON THE TABLE

AMENDMENTS IN THE CENTRAL SALES
TAX (REGISTRATION AND TURNOVER)
RULES, 1957

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): Sir, I beg to lay on the Table, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956, a copy of the Ministry of Finance (Department of Economic Affairs) Notification G.S.R. No. 1321, dated the 27th November 1959, publishing certain amendments in the Central Sales Tax (Registration and Turnover) Rules, 1957. [Placed in Library. See No. LT-1835/59.]

REPORT (1958-59) OF THE DIRECT TAXES
ADMINISTRATION ENQUIRY COMMITTEE
AND RELATED PAPERS

THE MINISTER OF REVENUE AND CIVIL EXPENDITURE (DR. B. GOPALA REDDI): Sir, I beg to lay on the Table a copy of the Report (1958-59) of the Direct Taxes Administration Enquiry Committee together with a Memorandum of Dissent recorded by Shri G. P. Kapadia, a Member of the Committee. [Placed in Library. See No. LT-1832/59.]

REPORT OF THE HEAVY ELECTRICALS
LIMITED, BHOPAL, FOR 1958-59 AND
RELATED PAPERS

THE MINISTER OF COMMERCE (SHRI N. KANUNGO): Sir, on behalf of Shri Manubhai Shah, I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy each of the following papers:—

(i) Third Annual Report of the Heavy Electricals Limited, Bhopal, for the year 1958-59, together with the Auditors' Report and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review of the working of Heavy Electricals Limited for the year 1958-59.

[Placed in Library. See No. LT-1831/59 for (i) and (ii).]

AMENDMENTS IN THE KERALA WEIGHTS
AND MEASURES (ENFORCEMENT) RULES,
1958

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Sir, I beg to lay on the Table, under sub-section (5) of section 43 of the Kerala Weights and Measures (Enforcement) Act, 1958, a copy each of the following Notifications, issued by the Government of Kerala, publishing certain amendments in the Kerala Weights and Measures (Enforcement) Rules, 1958:—

(i) Notification No. 14587/E1/59/Rev., dated the 12th June 1959.

(ii) Notification No. 19603/E1/59/Rev., dated the 7th July 1959.

(iii) Notification No. 22537/E1/59/Rev., dated the 11th August 1959.

[Placed in Library. See No. LT-1801/59 for (i) to (iii).]

NOTIFICATION UNDER THE MADRAS
MOTOR VEHICLES TAXATION ACT, 1931

SHRI B. N. DATAR: Sir, I also beg to lay on the Table, under sub-section (2) of section 11 of the Madras Motor Vehicles Taxation Act, 1931, a copy of Notification No. 17551/59/PW/TI, dated the 10th September 1959, issued by the Government of Kerala, exempting certain classes of vehicles from payment of tax leviable under the said Act. [Placed in Library. See No. LT-1817/59]

STATEMENT re THE REVISION AND
EXTENSION OF THE AGREEMENT BETWEEN
THE AIR-INDIA INTERNATIONAL COR-
PORATION AND THE SEABOARD AND
WESTERN AIRLINES OF AMERICA

SHRI B. N. DATAR: Sir, on behalf of Shri Ahmed Mohiuddin, I beg to lay on the Table a statement regarding the revision and extension of the Agreement entered into between the